

**NOTIFICATIONS UNDER TAMIL NADU ENTERTAINMENTS ACT, ORDINANCES IN RELATION TO THE STATE OF BIHAR AND REPORTS UNDER DEPOSIT INSURANCE CORPORATION ACT, SHRI H. M. PATEL**  
I beg to lay:

(1) (a) A copy each of the following Notifications (Hindi and English versions) issued under section 16 of the Tamil Nadu Entertainments Act, 1939 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu:—

(i) G.O.P. 750 published in Tamil Nadu Government Gazette dated the 9th July, 1975, making certain amendments to the Tamil Nadu Entertainments Tax Rules, 1939.

(ii) G.O.Ms. 1204 published in Tamil Nadu Government Gazette dated the 8th September, 1976 making certain amendments to the Tamil Nadu Entertainment Tax Rules, 1939.

(b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-381/77.]

(2) A copy each of the following Ordinances (Hindi and English versions) under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 30th April, 1977 issued by the Vice-President acting as President in relation to the State of Bihar:—

(i) The Bihar Cess (Second Amendment) Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.

(ii) The Bihar Molasses (Control) (Second Amendment) Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.

(iii) The Bihar Taxation on Passengers and Goods (Carried by Public Service Motor Vehicles) (Second Amendment) Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.

(iv) The Bihar Sales Tax Second Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.

(v) The Indian Stamp (Bihar Second Amendment) Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.

(vi) The Court Fees (Bihar Second Amendment) Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.

(vii) The Bihar Health Cess Second Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.

(viii) The Bihar Agricultural Credit Operations and Miscellaneous Provisions (Banks) Second Ordinance, 1977 promulgated by the Governor of Bihar on the 29th April, 1977.

[Placed in Library. See No. LT-382/77.]

(3) A copy each of the following Reports (Hindi and English versions) under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961:—

(i) Report on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1975, along with the Audited Accounts.

(ii) Report on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1976, along with the Audited Accounts.

[Placed in Library. See No. LT-383/77].